



भारतीय प्रतिभूति और विनियम बोर्ड
Securities and Exchange Board of India

SEBI Bhavan-II, Plot No.C7, G-Block, Bandra Kurla Complex, MUMBAI – 400 051

CERTIFICATE No. 8916 of 2025

**Certificate under Section 28A of Securities and Exchange Board of India Act, 1992
read with section 222 of the Income-tax Act, 1961**

Mr. Moglesh Chanappa Koni

PAN: DJFPK8567R

Address: C-502, Torna Building, Dattapada Rdnr
Rationaing Office, Rajendra Nagar, Borivali East, Mumbai,
Maharashtra - 400066

NOTICE OF DEMAND UNDER RULE 2 OF THE SECOND SCHEDULE TO THE INCOME-TAX ACT, 1961 READ WITH SECTION 28A OF THE SECURITIES AND EXCHANGE BOARD OF INDIA ACT, 1992.

1. This is to certify that a sum of of **Rs. 23,33,228.81/- (Rupee Twenty-Three Lakhs Thirty-Three Thousand Two Hundred and Twenty-Eight and Paise Eighty-One only)** along with further interest, all costs, charges and expenses incurred in respect of all the proceedings taken for recovery of the said sum as detailed below is due to SEBI from you:

Description of Dues	Amount (in Rs.)
Amount directed to be disgorged by Quasi-Judicial Authority vide order no. QJA/AA/IVD/ID12/28546/2023-24 dated 10.08.2023 in the matter of Generic Engineering Construction and Projects Limited .	18,36,400.64/-
Interest from August, 2023 to October, 2025 @ 1% p.m.	4,95,828.17/-
Recovery cost	1,000.00/-
Total	23,33,228.81/-

2. You are hereby directed to pay the total amount as mentioned above within 15 (Fifteen) days of the receipt of this Notice by way of direct credit through **EFT/NEFT/RTGS to A/c No. SEBIRND SG8916 of Bank of India, IFSC code – BKID00VAN04)** (OR) online payment facility available on the “Recovery Payment” module on the website: <https://siportal.sebi.gov.in> (OR) payment link available on the following path: **SEBI Website → Enforcement → Recovery Proceedings → Pay Now)** failing which the Recovery Officer shall proceed to recover the amount due in accordance with the provisions of **Section 28A of Securities and Exchange Board of India Act, 1992 (“SEBI Act”)** read with sections 220 to 227, 228A, 229 and 232 of the Income-tax Act, 1961 and the Second Schedule to the said Act and the rules made thereunder.

Contd ...2...



3. In the event of non-payment of the dues as above, SEBI shall recover the money by one or more of the following modes, namely:-
- a) attachment and sale of your movable property;
 - b) attachment of your bank accounts;
 - c) attachment and sale of your immovable property;
 - d) arrest and detention in prison;
 - e) appointing a receiver for the management of your movable and immovable properties.
4. Further, as per Explanation 1 to Section 28A of the SEBI Act, any direct or indirect transfer of your property or monies held in bank accounts to your spouse or minor child or son's wife or son's minor child, otherwise than for adequate consideration, on or after August 10, 2023, shall be deemed to be your property or money for the purpose of recovery.
5. You are also advised to take note that upon service of this notice, you are not competent to mortgage, charge, lease or otherwise deal with any property belonging to you except with the permission of the Recovery Officer and any such transfer shall be deemed void as per Rule 16 of the Second Schedule to the Income-tax Act, 1961 read with Section 28A of SEBI Act, 1992.
6. Any confirmation of e-payment(s) made (in the format as given in table below) should be forwarded to "The Recovery Officer, Recovery Division III, Securities and Exchange Board of India, SEBI Bhavan II, Plot No. C – 7, "G" Block, Bandra Kurla Complex, Bandra (E), Mumbai – 400 051" or sent by email to tanmayag@sebi.gov.in & recoveryho1@sebi.gov.in

Case Name and Recovery Certificate Number :	
Name of Payer :	
Date of Payment:	
Amount Paid :	
Transaction No. :	
Bank Details (Bank Name, Branch Name, IFSC Code and Account No.) from which payment is made :	

Note: In the absence of confirmation of e-payment as per the above format, the credits made will not be accounted towards your dues.

7. In addition to the aforesaid dues, you will also be liable for further interest, all costs, charges and expenses incurred in respect of recovery proceedings against you.

Dated: 09.10.2025




RECOVERY OFFICER
DEEPU ANANDAN
दीपू आनंदन
Dy. General Manager & Recovery Officer
उप महाप्रबंधक एवं वसूली अधिकारी
Securities and Exchange Board of India
भारतीय प्रतिभूति और विनियम बोर्ड
Mumbai
मुंबई

Contd...3...

[**Copy to:** Depositories and All Mutual Funds in India (by e-mail) with a request to provide the holding details of **Mr. Moglesh Chanappa Koni [PAN: DJFPK8567R]** immediately by return e-mail and intimate to the Recovery Officer in case any sale or redemption request is received from the defaulter after the date of this Notice of Demand.]





भारतीय प्रतिभूति और विनियम बोर्ड
Securities and Exchange Board of India

SEBI Bhavan-II, Plot No.C7, G-Block, Bandra Kurla Complex, MUMBAI – 400 051

CERTIFICATE No. 8916 of 2025

**Certificate under Section 28A of Securities and Exchange Board of India Act, 1992
read with section 222 of the Income-tax Act, 1961**

Mr. Moglesh Chanappa Koni

PAN: DJFPK8567R

Address: C-502, Torna Building, Dattapada Rdnr
Rationing Office, Rajendra Nagar, Borivali East, Mumbai,
Maharashtra - 400066

NOTICE OF DEMAND UNDER RULE 2 OF THE SECOND SCHEDULE TO THE INCOME-TAX ACT, 1961 READ WITH SECTION 28A OF THE SECURITIES AND EXCHANGE BOARD OF INDIA ACT, 1992.

1. This is to certify that a sum of of Rs. 23,33,228.81/- (Rupee Twenty-Three Lakhs Thirty-Three Thousand Two Hundred and Twenty-Eight and Paise Eighty-One only) along with further interest, all costs, charges and expenses incurred in respect of all the proceedings taken for recovery of the said sum as detailed below is due to SEBI from you:

Description of Dues	Amount (in Rs.)
Amount directed to be disgorged by Quasi-Judicial Authority vide order no. QJA/AA/IVD/ID12/28546/2023-24 dated 10.08.2023 in the matter of Generic Engineering Construction and Projects Limited .	18,36,400.64/-
Interest from August, 2023 to October, 2025 @ 1% p.m.	4,95,828.17/-
Recovery cost	1,000.00/-
Total	23,33,228.81/-

2. You are hereby directed to pay the total amount as mentioned above within 15 (Fifteen) days of the receipt of this Notice by way of direct credit through EFT/NEFT/RTGS to A/c No. SEBIRND SG8916 of Bank of India, IFSC code – BKID00VAN04) (OR) online payment facility available on the "Recovery Payment" module on the website: <https://siportal.sebi.gov.in> (OR) payment link available on the following path: SEBI Website → Enforcement → Recovery Proceedings → Pay Now) failing which the Recovery Officer shall proceed to recover the amount due in accordance with the provisions of Section 28A of Securities and Exchange Board of India Act, 1992 ("SEBI Act") read with sections 220 to 227, 228A, 229 and 232 of the Income-tax Act, 1961 and the Second Schedule to the said Act and the rules made thereunder.

Contd ...2...

